

#### Amendment of Urban Land Ceiling Act

4250. SHRI T.R. SHAMANNA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the delay in giving a final shape to the urban land ceiling legislation has caused great hardship to many and is also giving scope for misuse of urban land; and

(b) whether Government propose to take early steps to give an effective enactment regarding urban land ceiling, if need be after consulting concerned, State Governments ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) and (b) The Urban Land (Ceiling and Regulation) Act, 1976 is in force with effect from the 17th February, 1976 in the States of Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Orissa, Punjab, Tripura, Uttar Pradesh and West Bengal and in all the Union Territories. Subsequently the Act was adopted by the States of Assam, Bihar, Madhya Pradesh, Manipur, Meghalaya and Rajasthan. Proposals for amending the Act with a view to removing the difficulties in its implementation are in process and the amending bill will be introduced as soon as the requisite formalities are completed.

#### Sale of Adulterated Fertilizer

4251. SHRI CHIRANJI LAL SHARMA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that most of the Fertilizer dealers were found guilty of selling adulterated and sub-standard fertilizer;

(b) if so, whether any action has been taken against such dealers; and

(c) if not, the reasons thereof ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) No, Sir. During 1982-83 39548 samples drawn from dealers/manufacturers etc. and were analysed in State and Central Fertiliser Quality Control and Training Institute Laboratories and 4113 samples were found sub-standard and 18 samples were found adulterated.

(b) 335 prosecution cases were launched, in 2621 cases action was taken under the Fertiliser (Control) Order, 1957 and in the remaining cases departmental action was taken during 1982-83.

(c) Question does not arise.

#### Sale of Asian Games Village Flats to Non-Resident Indians

4252. SHRI NAWAL KISHORE SHARMA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the total number of flats in Asian Games village complex which are proposed to be sold to non-resident Indians and others;

(b) the price fixed for these flats;

(c) whether the brochure for the sale of these flats and the application forms have been sold;

(d) the extent of response to the DDA's offer of these flats so far;

(e) the reason for the slow response; and

(f) the reaction of the Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING